(b) if so, the details thereof; and

(c) the number of Al-Qaida militants caught during the last five years and places known to the Government having Al-Qaida network?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Available inputs do not suggest direct presence of Al-Qaida in the country.

#### **Atrocities on Dalit Women**

1570. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS "be pleased to state:

(a) what are the different types of atrocities committed against dalit women during the year 2003-2004 and 2005 and the extent of the atrocities, State-wise; and

(b) the steps taken by Government to prevent such atrocities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) National Crime Records Bureau (NCRB) compiles the annual crime statistics on the basis of reports received from State Governments/UT Administrations. NCRB has reported that crimes committed against Scheduled Castes are collected under ten different heads. Out of these heads, only "rape" is the specific head of atrocity committed against dalit women and the details of rape cases reported during the year 2002-2004 and upto June, 2005 are placed at Statements I and II respectively (See Below). Genderwise information for crime against Scheduled Castes is not collected by NCRB.

(b) Under the 7th schedule to the Constitution of India, 'Police' and 'Public Order' are State subjects and as such, it is the responsibility of the State Governments to effectively implement the SCs & STs (Prevention of Atrocities) Act, 1989 and other legal provisions pertaining to safety and security of women and take deterrent action against the persons found guilty. However, The Union Government has from time to time been issuing advisories to all the State Governments and UT Administrations to strictly implement the above provisions.

## RAJYA SABHA

#### Statements

SI. States	2002	2003	2004
No.			
1 2	3	4	5
1 Andhra Pradesh	98	79	66
-2 Arunachal Pradesh	0	0	0
3 Assam	0	7	1
4 Bihar	36	6	14
5 Chhattisgarh	64	46	77
6 Goa	0	0	0
7 Gujarat	17	23	19
8 Haryana	26	24	33
9 Himachal Pradesh	12	7	6
10 Jammu & Kashmir	4	2	0
11 Jharkhand	9	3	9
12 Karnataka	22	26	14
13 Kerala	48	24	49
14 Madhya Pradesh	412	349	335
15. Maharashtra	64	72	63
16 Manipur	0	0	0
17 Meghalaya	0	0	0
18 Mizoram	0	0	0
19 Nagaland	3	2	0
20 Orissa	38	29	45
21 Punjab	12	8	9
22 Rajasthan	123	154	126

### Incidence of Rape Committed (number of cases registered) against Scheduled Caste Women in State and UTs during 2002,2003 and 2004

1 2	3	4	5
23 Sikkim	1	2	1
24 Tamil Nadu	33	25	23
25 Tripura	0	0	1
26 Uttar Pradesh	305	194	258
27 Uttaranchal	3	6	6
28 West Bengal	1	0	2
Total (States)	1331	1088	1157
29 A & N Islands	0	0	0
30 Chandigarh	0	1	0
31 D & N Haveli	0	0	0
32 Daman &Diu	0	0	0
33 Delhi	0	0	0
34 Lakshadweep	0	0	0
35 Pondicherry	0	0	0
Total (UTs)	0	1	0
TOTAL (All-India)	1331	1089	1157

[7 December, 2005] RAJYA SABHA

Source: Crime in India.

# Statement-ll

Incidence of Rape Committed (number of cases registered) against
Scheduled Caste Women in States and UTs during 2005
(UP to June. 2005)

	( <i>UP to June. 2003)</i>	
SI.	States	Rape
No.		
1	2	3
1	Andhra Pradesh	40 0
2	Arunachal Pradesh	0
3	Assam	

1 2	3
4 Bihar	1
5 Chhattisgarh	20
6 Goa	1
7 Gujarat	9
8 Haryana	8
9 Himachal Pradesh	4
10 Jammu & Kashmir	0
11 Jharkhand	2
12 Karnataka	10
13 Kerala	27
14 Madhya Pradesh	195
15 Maharashtra	24
16 Manipur	0
17 Meghalaya	0
18 Mizoram	0
19 Nagaland	C
20 Orissa	2
21 Punjab	1
22 Rajasthan	58
23 Sikkim	0
24 Tamil Nadu	8
25 Tripura	С
26 Uttar Pradesh	103
27 Uttaranchal	ç
28 West Bengal	1
Total (States)	523
29 A&N Islands	C

1 2	3
30 Chandigarh	0
31 D & N Haveli	0
32 Daman &Diu	0
33 Delhi	0
34 .Lakshadweep	0
35 Pondicherry Total (UTs)	0 0
TOTAL (All-India)	523

Source: Monthly Crime Statistics

Note: I) Figures are provisional, as these are based on monthly crime statistics (II) Figure for Chhattisgarh is upto May, 2005, only.

#### Foreigners staying illegally in India

1571. SHRIMATI PREMA CARIAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of foreigners who disappeared after the expiry of their Visas to stay in India, during the last three years;

(b) what measures were taken to track them; and

(c) how many of such foreigners were traced and deported by Government during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) The number of foreigners who were found to be staying illegally in India as on 31st December of the year 2002,2003 and 2004 are 46,818,46,587 and 46,502 respectively.

(b) The power under Section 3 (2) (c) of the Foreigners Act, 1946 to detect and deport foreign nationals staying in India illegally has been delegated to the State Governments and Union Territory Administrations. Besides, instructions are issued to States/UTs from time to time to launch special drives to detect and deport foreigners staying illegally in the country.